

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
C.P.(IB)/35(AHM)2022

Order under Section 9 IBC

IN THE MATTER OF:

Piyush Rashikbhai Patel
V/s
Anmol Quality Foods Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..14/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor :
For the Corporate Debtor : Adv. Mr. Pranjal M Buch

ORDER

This application is filed under Section 9 of the Insolvency and Bankruptcy Code, 2016.

We have perused the record. This application is filed on 9th December, 2021.

The default amount is stated to be **Rs.15,45,080.00/-** which is less than Rupees One Crore according to the Notification of the Ministry of Corporate Affairs, New Delhi, dated 24th March, 2020.

In view of the judgment of the Hon'ble NCLAT dated 25th October 2021 passed in the matter of **Jumbo Paper Products vs. Hansraj Agrofresh Pvt. Ltd.**, this application is not maintainable. Accordingly, **C.P. (IB) 35 (AHM) 2022** stands dismissed and disposed of.

However, an Appeal against the said judgment is pending before the Hon'ble Supreme Court. Hence, subject to the outcome of the decision of the Hon'ble Supreme Court in the said appeal, the petitioner is at liberty to get revived this application.

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)